

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF FINANCIAL SERVICES

LOK SABHA
UN STARRED QUESTION NO. 2045
TO BE ANSWERED ON DECEMBER 29, 2017/PAUSHA 08, 1939 (SAKA)
CPF PENSIONERS

2045. Shri Sukhbir Singh Jaunapuria

Will the Minister of FINANCE be pleased to state

- (a) the details of existing pension rates of Contributory Provident Fund (CPF) pensioners in the country;
- (b) whether the Government proposes to increase the CPF rates;
- (c) if so, the details thereof and if not, the reasons therefor; and
- (d) whether the Government has any information regarding the number of CPF pensioners as on 31st March, 2016, and if so, the details thereof?

ANSWER

The Minister of State in the Ministry of Finance
(Shri Shiv Pratap Shukla)

(a) to (d) The Central Government employees who are covered by CPF Rules (India) 1962 and who retired on or after 01.01.1986 are not entitled to any monthly pension/ex-gratia amount. However, the Government employees under CPF who retired between 18.11.1960 and 31.12.1985 are entitled to monthly ex-gratia amount. Presently following ex-gratia payment is admissible to the CPF beneficiaries who had retired from service prior to 01.01.1986:

S.No	Group of Service to which CPF retirees belonged at the time of retirement	Enhanced amount of basic monthly ex-gratia
1	Group A Service	Rs. 3,000/-
2	Group B Service	Rs. 1,000/-
3	Group C Service	Rs. 750/-
4	Group D Service	Rs. 650/-
5	Widows and dependent children of the deceased CPF beneficiary	Rs. 645/-

Dearness ex-gratia equal to 50% of the amount of ex-gratia and Dearness Relief, as notified from time to time as per 5th Central Pay Commission series, on the sums of amount of ex-gratia and dearness ex-gratia is being paid to them. There is no proposal to increase the aforesaid rates.
